

12.01 hrs.

RE: CALLING ATTENTION

देश में होटलों और पर्यटक विभाग गृहों की कमी

4527. डा० लक्ष्मी नारायण पांडेय :  
क्या पर्यटन और नागर विमानन मंत्री यह  
बताने की कृपा करेंगे कि :

(क) क्या देश में पर्यटकों की सुविधा  
के लिए बड़े नगरो और महत्वपूर्ण स्थानों में  
अच्छे होटलो और पर्यटक विश्राम गृहों की  
कमी है ; और

(ख) यदि हां, तो इस संबंध में सरकार  
ने क्या कार्यवाही की है या करन का विचार है ?

पर्यटन और नागर विमानन मंत्री (डा०  
कर्ण सिंह) : (क) : जी हां। यह माना जाता  
है कि देश में पर्यटन महत्व के लगभग सभी  
स्थानों पर अच्छे होटलों तथा अन्य अनुपूरक  
अवास की सामान्य कमी है।

(ख) सरकारी क्षेत्र में भारत पर्यटन  
विकास निगम तथा एयर इण्डिया द्वारा  
कई होटलों/मोटलों के निर्माण की योजनाये  
हैं। पर्यटन विभाग स्वयं भी देश में कई  
स्थानों पर वन्यजीव शरणस्थलो में विश्राम-  
गृहों, पर्यटक बंगलों, स्वागत केन्दों व मोटलों  
तथा युवा होस्टलों के रूप में मध्यम एवं  
निम्न आय वर्ग के पर्यटकों के लिए अनुपूरक  
आवास के तौर पर कई प्रायोजनाओं पर  
कार्य कर रहा है। निजी क्षेत्र को कर एवं  
माली राहतें, होटल विकास ऋण योजना एवं  
अन्तर्गत वित्तीय सहायता, जरूरी आवश्यकताओं  
आदि पर अग्रता के आधार पर विचार  
के रूप में विभिन्न प्रोत्साहन देकर और अधिक  
होटल स्थापित करने के लिए उत्साहित किया  
जाता है।

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI K. RAGHU  
RAMAIAH): Regarding the Call  
Attention Motion I have already men-  
tioned to certain Leaders of the  
Opposition—those who are here and  
also others. The Minister who is to  
answer the call attention is busy just  
now in the Rajya Sabha where also  
there is a similar call attention. May  
I, therefore, request you, and also the  
House through you, to have the call  
attention motion taken up at 2  
O'clock?

SHRI JYOTIRMOY BOSU (Dia-  
mond Harbour): We have agreed, it  
is true, but, at the same time, we are  
a little sorry to understand that this  
House is not being given equal atten-  
tion as the Rajya Sabha is getting.  
Also, I would like to draw your atten-  
tion to Article 75(3)....

MR. SPEAKER: Please don't make  
everything a matter of dispute.

SHRI JYOTIRMOY BOSU: Let me  
finish, Sir. I want to be educated by  
you always... ..

MR. SPEAKER: Rather you are  
educating me... Please sit down.

The Minister approached me this  
morning and I did not agree to it be-  
cause if I do it in one case, then other  
cases also may arise. But the member  
who have been clubbed in the call  
attention have all agreed. I do not  
think this should be a precedent. He  
says that it is a special case and then,  
the members who are to call the atten-  
tion to-day, they have agreed. So, I  
have no objection, but I am not going  
to do it in future.

SHRI DINEN BHATTACHARYYA  
(Serampore): They have no alterna-  
tive.

MR. SPEAKER: In a way, I have also no alternative. So, what time should I fix for it?.... We shall take it up at 2 P.M.

SHRI JYOTIRMAY BOSU: I want to make a submission, Sir. Art. 75(3) says that the Council of Ministers will be collectively responsible to the House.... (Interruptions)

श्री संकर चणाल सिंह (चतरा) : अध्यक्ष महोदय, हम देख रहे हैं कि इस सदन में केवल दिल्ली के मामलों पर ही चर्चा होती है। परन्तु भिराड़ा हाऊस की घटनाओं के बारे में और कल एक नर्स के मर्डर के बारे में यहाँ चर्चा हुई थी और आज सफ़रदरजग पुल के बारे में चर्चा रखी गई है। इस तरह देश में इस भावना को बल मिलता है कि सदन में केवल दिल्ली की समस्याओं के बारे में ही चर्चा होती है। ऐसा नहीं होना चाहिए। लून्हा आदि देश की कई समस्याओं पर चर्चा का मौका दिया जाना चाहिए। फ़िजी से भारतीयों के निष्क्रमण के बारे में चर्चा होनी चाहिए। ऐसा न हो कर एक पुल के पाये के बारे में इस सदन में चर्चा होने जा रही है, जिस के लिए श्री पीलू मोदी ने भी अपना नाम दे दिया है। इस बारे में सदन के अन्य माननीय सदस्य मेरे साथ हैं। यहाँ हमेशा दिल्ली के बारे में ही चर्चा नहीं होना चाहिए।

अध्यक्ष महोदय : दिल्ली में जो बातें होती हैं, अगर वे दूसरी जगह भी होंगी, तो उन के लिए भी मौका दिया जायेगा। अगर आप चाहते हैं, तो पुल के बारे में इस कालिग एटेंशन नोटिस को न ले। मेरे ब्याल में तो यह जरूरी है।

SHRI P. G. MAVALANKAR (Ahmedabad): I beg to say one thing, Sir. I would like to support my hon. friend when he says that a good deal of time of the House is taken up by so many motions on Delhi and matters relating to Delhi. For this country with such

a huge population and complex problems, it will be very wrong with this background, to concentrate our attention only on problems of Delhi and the Union Territories; otherwise, the country gets a very wrong impression that the Parliament of India is only the Parliament of Delhi!

This is the Parliament of India and we want Indian problems to be discussed, especially those which relate to policies and important matters.

MR. SPEAKER: Calling Attention is not admitted on the basis of distribution of subjects or territories. When there are matters of urgent public importance which arise from day to day, we allot time, and this is not a *charcha* or debate. It is just a Calling Attention. There are some important matters mentioned. There are 30 to 40 of them every day. Some relate to State matters; some relate to questions. There are others also. So, kindly don't take it like that.

12 05 hrs

# PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, FINANCE ACT, AND CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 139 of the Customs Act, 1962:—

(i) G.S.R. 1694 published in Gazette of India dated the 30th December, 1972 together with an explanatory memorandum.

(ii) G.S.R. 57(E) published in Gazette of India dated the 12th February, 1973 together